

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19 TH DAY OF MARCH, 2002

Original Application No. 161 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA,MEMBER(A)

Kiran Lal, a/a 54 years, son of  
Shri Kalloo Ram, resident of Railway  
Quarter No.RB III/927-B, Near Church,  
Railway Colony, Jhansi.

... Applicant

(By Adv: shri R.K.Nigam)

Versus

1. Union of India through  
General Manager, Central Railway,  
Mumbai CST.
2. Divisional Railway Manager,  
Central Railway, Jhansi.

... Respondents

(By Adv: Shri Amit Sthalekar)

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

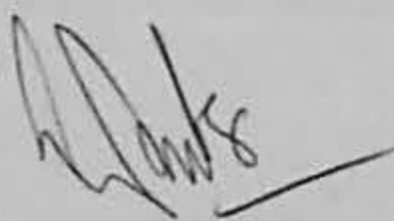
By this application u/s 19 of A.T.Act 1985 applicant has challenged the order dated 27.12.1999 by which his pay has been reduced from Rs7250-6900. The reason stated is that one Imtiaz Mohd.Subrati claimed stepping up of pay on the ground that applicant Kiran Lal is getting higher amount of pay. On his application the things were examined and it was found that the pay of the applicant was wrongly fixed and it has been reduced and the amount of over payment is also proposed to be recovered. The sole grievanc-e of the applicant is that before passing the aforesaid order no opportunity of hearing was given to him. This fact is not disputed by Shri Amit Sthalekar counsel for the respondents. In the circumstances, the impugned order

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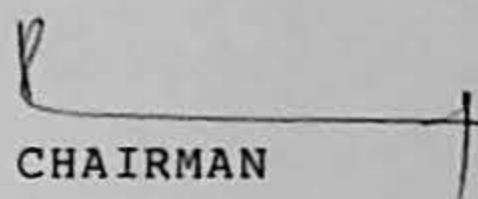
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cannot be sustained being in-violation of principles of natural justice.

The OA is accordingly allowed. The impugned order dated 27.12.1999 is quashed. however, it shall be open to the respondents to pass a fresh order after giving opportunity to the applicant. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: 19th March, 2002

UV/